- whether it is a fact that cases of involvement of people in illegally depositing the old currency have been reported even after demonetisation; and
 - (d) if so, the details thereof, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (d) The exchange of old currency notes of? 500 and ? 1000 denomination was regulated by Notification issued under Section 26 of the RBI Act, 1934, dated 8th November 2016 [S.O.3407 (e)], and other related Notifications issued from time to time by the Government of India; the Specified Bank Notes (Cessation of Liabilities) Act, 2017 and the Rules made thereunder.

Income Tax Department (itd) takes appropriate actions in case of persons who are found to be involved in violation of direct tax laws, including those involved in illegal transactions of demonetised currency. Such actions under direct tax law include searches and seizure, surveys, enquiries, assessments and reassessments of income, levy of taxes along with interest, levy of penalties, filing of prosecution complaints in criminal courts etc., wherever applicable. Further, during the period after demonetization i.e. from November 2016 to March, 2017, itd conducted searches in 900 groups, involved in various activities and business, leading to seizure of ₹ 900 crore, including cash seizure of ₹ 636 crore.

People benefited from Stand Up India scheme

2587. SHRI VIJAY PAL SINGH TOMAR: SHRI HARNATH SINGH YADAV: LT.GEN. (DR.) D. P. VATS (RETD.):

Will the Minister of FINANCE be pleased to state:

- whether a large number of people benefited from the launch of Stand up India Scheme under which people can get a loan of rupees ten lakh to rupees one crore to start or increase their business; and
- (b) if so, the details thereof including the number of such beneficiaries since its implementation, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (b) Stand Up India Scheme was launched by the Government on 5th April, 2016. The scheme facilitates bank loans between ₹10 lakh and ₹1 crore to at least one Scheduled Caste/Scheduled Tribe borrower and at least one woman borrower, per bank branch of Scheduled Commercial Banks (SCBs), for setting up greenfield enterprises in the manufacturing, services or the trading sectors. Over 91319 loans have been extended under the scheme as on 10.03.2020 since inception of the scheme.

State-wise details of loans extended under the Scheme, as on 10th March, 2020, is given in Statement.

Statement

State-wise number of loans extended and sanctioned amount under Stand Up

India Scheme as on 10.03.2020, since inception

(₹ in crore)

Sl. No.	States/UTs	No. of A/c's	Sanctioned Amt.
1	2	3	4
1.	Andaman and Nicobar Islands	123	24.05
2.	Andhra Pradesh	5313	1284.11
3.	Arunachal Pradesh	179	42.22
4.	Assam	1391	295.66
5.	Bihar	3156	593.1
6.	Chandigarh	346	68.89
7.	Chhattisgarh	2224	531.21
8.	Dadra and Nagar Haveli	35	7.95
9.	Daman and Diu	33	16.38
10.	Delhi	3007	713.93
11.	Goa	392	77.35
12.	Gujarat	6292	1837.7
13.	Haryana	3124	703.32
14.	Himachal Pradesh	1156	229.01
15.	Jammu and Kashmir	320	68.6
16.	Jharkhand	1783	368.64
17.	Karnataka	5002	1172.03
18.	Kerala	2720	554.81

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1	2	3	4	
19.	Ladakh	68	10.71	
20.	Lakshadweep	2	0.53	
21.	Madhya Pradesh	3725	843.38	
22.	Maharashtra	6834	1577.05	
23.	Manipur	165	33.01	
24.	Meghalaya	175	40.21	
25.	Mizoram	220	53.38	
26.	Nagaland	257	50.15	
27.	Odisha	2681	546.56	
28.	Puducherry	204	47.64	
29.	Punjab	2999	619.25	
30.	Rajasthan	4334	947.55	
31.	Sikkim	232	32.31	
32.	Tamil Nadu	8428	1946.24	
33.	Telangana	5496	1384.15	
34.	Tripura	163	29.97	
35.	Uttar Pradesh	11455	2317.89	
36.	Uttarakhand	1665	363.39	
37.	West Bengal	5620	1034.64	
	Total	91319	20466.94	

Source: As per the data reported by SCBs on standupmitra portal (www.standupmitra.in).

Lesser budget allocation for implementation of SCs/STs (PA) Act

†2588. SHRIMATI SAMPATIYA UIKEY:

SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

SHRI VISHAMBHAR PRASAD NISHAD

Will the Minister of FINANCE be pleased to state:

[†]Original notice of the question was received in Hindi.